

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
PRINCIPAL BENCH**

**CP/CA No. 813/2014**

**IN THE MATTER OF:**

**Rodoit Exim Pvt. Ltd. & Ors.**

**.... APPLICANT / PETITIONER**

**SECTION:**

**Under Section 391 to 394**

**Order delivered on 09.10.2017**

**Coram:**

**CHIEF JUSTICE M. M. KUMAR  
Hon'ble President**

**DEEPA KRISHAN  
HON'BLE MEMBER (TECHNICAL)**

**For the APPLICANT / PETITIONER** :- Mr. Deepak K. Vijay, Advocate  
Ms. Neeru Sharma, Advocate


**For the Income Tax Dept.** :- Mr. Gaurav Khetarpal, Proxy Counsel

**For the OL** :- Mr. Prabhansu Gupta, Proxy Counsel

**ORDER**

Mr. Gaurav Ketarpal, Proxy counsel for Mr. Ruchir Bhatia, Standing Counsel for Income Tax Department has stated that the department has no objection with regard to transferor or transferee company.

**Order is Reserved**

  
**CHIEF JUSTICE M. M. KUMAR  
PRESIDENT**

  
**(DEEPA KRISHAN)  
MEMBER (TECHNICAL)**